

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-207(PB)/2021

IN THE MATTER OF:

Chitranjan Gupta & Ors

.... Petitioner/Applicant

v.

M/s. Orris Infrastructure Pvt Ltd.

.... Respondent

Order U/s. 7 of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 28.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Adv. Pooja Mahajan, Adv. Shreya Mahalwa,
Adv. Karan Viv Khosla, Adv. Savar Mahhajan
Adv. Manish K. Sishnoi, Adv. Prerana
Sabharwal in IA-4120/2023

For the Respondent : Sr. Adv. P. Nagesh, Adv. Akshay Sharma,
Adv. Tapas

ORDER

IA-753/2022, IA-2104/2023, IA-4120/2023

At request, the matter was passed over. Since there is some administrative work in the office, we are inclined to adjourn the matter to 06.09.2023 & 12.09.2023.

However, Ms. Pooja Mahajan, Ld. Counsel appearing for the home buyers requested for another date on the ground that she is travelling outside India.

Mr. P. Nagesh, Ld. Counsel for the Respondent states that in case of some of the home buyers, the option for settling is in progress. At request, list the matter on 26.09.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)